

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 77/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017

NAME OF THE COMPANY: IDBI BANK VS. JAYPEE INFRA TECH

SECTION OF THE COMPANIES ACT: U/S 7 of I & B Code, 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<u>Deepak Kumar Singh</u>	<u>Advocate</u>	<u>Jaypee Infra</u>	<u>[Signature]</u>
<u>2.</u>				

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Sh. Deepak Kumar Singh, Advocate on behalf of the IIIrd party petitioner i.e. flat buyers, by filing this application he ^{has} sought a copy of I & B petition filed by the IDBI Bank. Since, the status of the present ^{petition} ~~case~~ is admitted case and not ^{yet} ~~yet~~ finally disposed off. Therefore, as per procedure a certified copy of the pleading before this court can be issued after obtaining no objection from the opposite party concern or by an appropriate order of this court after hearing the parties. Hence, the petitioner/applicant is directed to send a notice to the counsel for the petitioner IDBI Bank and other concern.

The matter be listed on 1st September, 2017.

— Sd —

Dated 30.08.2017

Hon'ble Shri H.P. Chaturvedi, Member (J)

Typed by:
Kavya Prakash